

FORM A PUBLIC ANNOUNCEMENT (UNDER REGULATION 6 OF THE INSOLVENCY AND BANKRUPTCY BOARD OF INDIA (INSOLVENCY RESOLUTION PROCESS FOR CORPORATE PERSONS) REGULATIONS, 2016) FOR THE ATTENTION OF THE CREDITORS OF SAFAL SECURITIES LIMITED RELEVANT PARTICULARS	
1. Name of corporate debtor	Safal Securities Limited
2. Date of incorporation of corporate debtor	17/04/1995
3. Authority under which corporate debtor is incorporated / registered Registration	ROC Ahmedabad Number - 025470
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L67120GJ1995PLC025470
5. Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: 9, Ankur Complex, B/h. Town Hall, Ellisbridge, Ahmedabad GJ 380006 IN
6. Insolvency commencement date in respect of corporate debtor	29/11/2019 Certified Copy of order received on 13/12/2019.
7. Estimated date of closure of insolvency resolution process	26/05/2020
8. Name and registration number of the insolvency professional acting as interim resolution professional	Suhas Bhattbhatt IBBI/IPA-002/IPN00571/2017-18/11738
9. Address and e-mail of the interim resolution professional, as registered with the Board	Email: cssuhasb@gmail.com Add: 212, Atlantis, K-10, B Tower, Opp. Honest Restaurant, Near Genda Circle, Sarabhai Road, Vadodara, Gujarat -390007.
10. Address and e-mail to be used for correspondence with the interim resolution professional	Email: sbhattbhattco@gmail.com Add: 212, Atlantis, K-10, B Tower, Opp. Honest Restaurant, Near Genda Circle, Sarabhai Road, Vadodara, Gujarat -390007.
11. Last date for submission of claims	26/12/2019
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable As Of Now
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable As Of Now
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://www.ibbi.gov.in/downloadform.html Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Safal Securities Limited** on 29/11/2019 (Certified Copy of order received on 13/12/2019). The creditors of Safal Securities Limited, are hereby called upon to submit their claims with proof on or before 26/12/2019 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 14/12/2019
Place: Ahmedabad

Name and Signature of Interim Resolution Professional
Sd/- Suhas Bhattbhatt


SUHAS BHATTBHATT
 Insolvency Professional
 IBBI/IPA-002-IP-N00571/2017-18/11738